

Retrenchment of the following number of workers has not yet been effected: —

|              |              |
|--------------|--------------|
| Argada       | 29           |
| Jarangdih    | 30           |
| Bhurkunda    | 112          |
| Kargali      | 1,633        |
| Giridih      | 2,010        |
| Talcher      | 271          |
| Deulbera     | 60           |
| <b>TOTAL</b> | <b>4,145</b> |

#### MESSAGE FROM THE HOUSE OF THE PEOPLE

##### THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1953.

SECRETARY: Sir, I have to report "to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Industries (Development and Regulation) Amendment Bill, 1953, which has been passed as amended by the House at its sitting held on the 5th May, 1953."

Sir, I lay the Bill on the Table.

#### PAPERS LAID ON THE TABLE.

##### CAPITAL AND REVENUE RECEIPTS AND EXPENDITURE OF THE DELHI STATE ELECTRICITY BOARD FOR 1953-54

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI) : Sir, I beg to lay on the Table a copy of a Statement of the estimated capital and revenue receipts and expenditure

of the Delhi State Electricity Board for the year 1953-54, as required by sub-section (3) of section 61 of the Electricity (Supply) Act, 1948. [Placed in the Library. See No. S-39/53.]

##### REPORT OF THE TARIFF COMMISSION ON CONVERSION CHARGES FOR BARS AND RODS AND FAIR RETENTION PRICE OF ELECTRIC FURNACES.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, on behalf of the Minister for Commerce and Industry, I beg to lay on the Table a copy each of the following papers, as required by sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in the Library. See No. IV R. 38(4).] : —

- (i) Report of the Tariff Commission on the conversion charges for Bars and Rods and the fair retention price of electric furnace billets produced by the Registered Re-Rollers.
- (ii) Ministry of Commerce and Industry Resolution No. 3-T (2)/51, dated the 22nd April 1953.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

##### THE DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL, 1953

SHRI D. P. KARMARKAR: Sir, on behalf of the Deputy Minister for Transport, I beg to move for leave to introduce a Bill to amend the Delhi Road Transport Authority Act, 1950.